

(1)
IN THE COURT OF SH. LAL SINGH, LD.ASJ-05
(WEST)/THC/DELHI.

FIR No.205/13

PS: Maianwali Nagar

State Vs. Ashfaq @ Shabbu

U/s 323/307/302/34 IPC & Section 25/27 Arms Act

05.06.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh. Vineet Jain, Ld. Counsel for the applicant/accused.
SI Ritu Raj in person.

Ld.counsel for the applicant/accused has filed bail bond in this case on 04.06.2020 in compliance of order dated 03.06.2020 of Hon'ble High Court of Delhi.

Order dated 03.06.2020 passed by the Hon'ble High Court in CRL. A. 782/19 in CrI. M. (Bail) 6326/2020 has also been annexed alongwith the bail bond.

Perusal of order dated 03.06.2020 shows that vide order dated 03.06.2020 Hon'ble High Court has suspended the sentence of appellant No.3/applicant during the pendency of the appeal and he was admitted to bail subject to furnishing bail bond in the sum of Rs.10,000/- with one surety in the like amount to the satisfaction of Trial Court/Duty ASJ.

Page 1 of 2

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05/06/2020

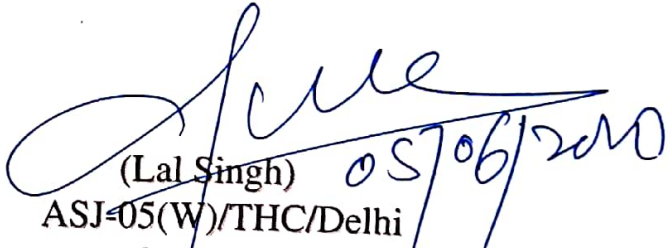
(2)

On 04.06.2020, Ld. Duty ASJ-01(West) has directed to verify the documents of surety through SHO concerned.

Today, SI Ritu Raj has filed verification report and as per which the address of the surety as well as motorcycle No. DL 4S CX 1193 was verified.

In view of the above, bail bond is accepted and original RC bearing No. DL 4S CX 1193 be taken on record.

Robkar be issued regarding RC bearing No. DL 4S CX 1193.


(Lal Singh) 05/06/2020
ASJ-05(W)/THC/Delhi
05.06.2020

IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT,
TIS HAZARI COURTS, DELHI

FIR No. 318/2018

PS Patel Nagar

U/s 307/353/186/34 IPC

State Vs. Lakhwinder @ Suresh

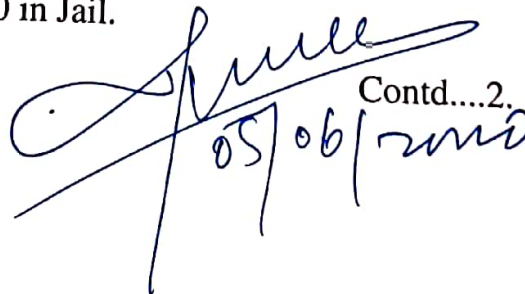
05.06.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State.
Sh.Prashant Yadav, Ld. Counsel for the
applicant/accused.
ASI Ved Prakash, on behalf of the IO in person.

The present application has been filed on behalf of the
applicant/accused for extension of interim bail.

Medical report has been received from Dy. Supdt.,
Central Jail no.2, Tihar, Delhi, whereby it is mentioned that on
03.06.2020, the accused Lakhwinder @ Suresh entered in Central Jail
No. 2 and at present, he is quarantine since his arrival as per Jail
Protocol for Covid-19 and he was again examined on 04.06.2020 in
the morning, where no abnormal findings was noted.

Ld. Counsel for the applicant/accused submits that the
present application was filed before surrender of the
applicant/accused and now the applicant/accused has already
surrendered on 03.06.2020 in Jail.


Contd....2.
05/06/2020

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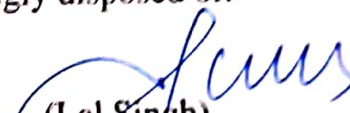
At this stage, Id. Counsel for the applicant/accused submits that he wants to withdraw the present application and he may be permitted to withdraw the same with liberty to file afresh.

In view of the above facts & circumstances as well as submission of Id. Counsel for the applicant/accused, the present application is dismissed as withdrawn with liberty to file afresh.

Copy of this order be given dasti to Id. Counsel for the applicant/accused.

The original medical documents of the applicant/accused as filed by the Id. Counsel for the applicant/accused be handed over to him on his request.

The application is accordingly disposed of.


(Lal Singh)
ASJ-05(W)/THC/Delhi
05.06.2020(P)

Copy
Original Medical
Document Received
P. Verma
01/06/2020

**IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT, TIS
HAZARI COURTS, DELHI**

Bail Application No. 1142

FIR No. 348/2020

PS Tilak Nagar

U/s 308 IPC

State Vs. Anil Kumar

05.06.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State.
Sh. Surya Prakash Khatri, Ld. Counsel for the
applicant/accused.
IO/SI Tinku Shokeen in person.
Complainant Pooja in person alongwith Sh. Dheeraj
Gupta, Advocate.

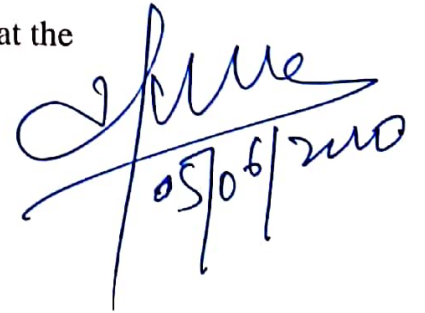
This application u/s 439 Cr.P.C. has been filed on behalf of
the applicant/accused Anil Kumar, for grant of bail and same is listed
today for consideration.

The reply has already been filed by the SI Tinku Shokeen PS
Tilak Nagar on 02.06.2020.

Arguments heard.

Ld. Counsel for the applicant/accused submits that the
complainant is the wife of the applicant/accused. He further submits that
the applicant/accused has no previous involvement in any other case except
the present one. He further submits that the applicant/accused is a govt.
employee and having deep roots in the society. He further submits that the
applicant/accused is having two kids. He further submits that the

Contd....2.



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: 2 :

complainant has been discharged on the same day and no blood was found on the head of complainant/injured. Ld. Counsel for the applicant/accused further submits that though he has filed the present application for grant of regular bail however, at this stage, he is seeking only interim bail and this application may be treated as application for interim bail.

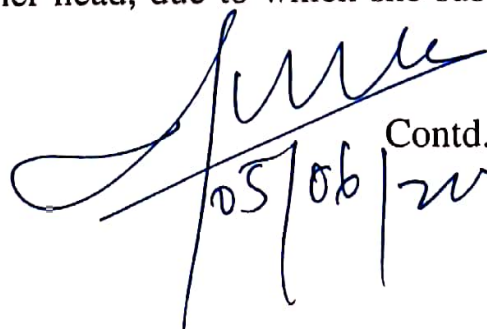
Ld. Addl. P.P. for the State submits that the MLC of the complainant has already been obtained by the IO and as per which, the injury has been mentioned as "grievous in nature". Ld. Addl. P.P. for the State has opposed the present bail application.

The complainant who is present in person submits that she has two minor children and as the applicant/accused is in custody and due to which, she is facing difficulty in taking care of his two minor children and she has no objection if interim bail is granted to the applicant/accused.

IO submits that the investigation of this case has already been completed and within few days, the charge-sheet will be filed in the Court.

I have considered the above submissions.

The applicant/accused is the husband of the complainant. The allegation against the applicant/accused is that the applicant/accused used to quarrel with the complainant under the influence of liquor. It is also alleged that on 04.05.2020, the applicant/accused came to the house under the influence of liquor and started quarrel with the complainant and hit the complainant with helmet on her head, due to which she sustained injuries on her head.


05/06/2020 Contd....3.

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Considering the above facts and circumstances as well as keeping in view that the investigation has already been completed, the present application for interim bail deserved to be allowed for the period of one month.


Accordingly, the applicant/accused is admitted on interim bail for a period of one month from the date of his release, subject to furnishing Personal bond for a sum of Rs. 25,000/- (Rupees twenty five thousand only) with one surety in the like amount to the satisfaction of Id. concerned MM/duty MM.

The applicant/accused shall surrender before the concerned Jail Supdt. on expiry of period of interim bail.

Copy of this order be sent to the concerned Jail Supdt.

Copy of this order be given dasti to Id. Counsel for the applicant/accused as prayed.

The application for grant of interim bail is accordingly disposed of.


(Lal Singh) 05/06/2020
ASJ-05(W)/THC/Delhi
05.06.2020(P)

**IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT,
TIS HAZARI COURTS, DELHI**

**FIR No. 18/2017
PS Moti Nagar
U/s 302/201 IPC
State Vs. Sahabuddin**

05.06.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State.
None for the applicant/accused.
IO is absent.

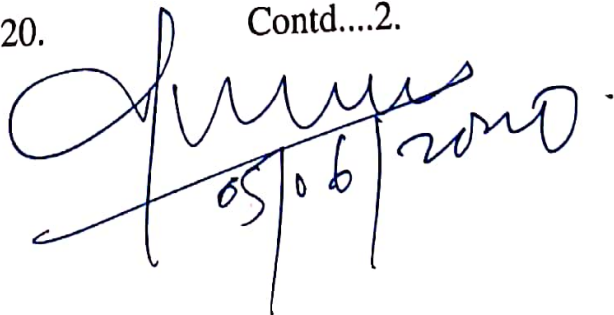
This application was filed on behalf of the applicant/accused for grant of interim bail as per the criteria laid down by HPC of the Hon'ble High Court of Delhi dt. 18.05.2020.

On 29.05.2020 also, none appeared for the applicant/accused. On 29.05.2020, Id. ASJ/Spl. Judge, NDPS Act observed that as per report, the applicant/accused is involved in other case apart from the present case and the applicant/accused does not fit in the criteria.

I have also perused the report filed by SI Manjeet Singh and as per which, the applicant/accused is involved in other three cases.

Thus, it is apparently clear that the applicant/accused does not fall under the criteria as laid down by HPC of the Hon'ble High Court of Delhi on 18.05.2020.

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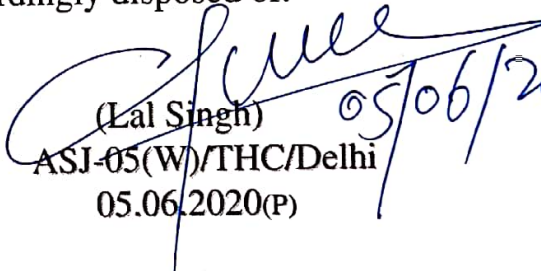

05/06/2020

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Moreover, today, the applicant/accused is not present despite of repeated calls. It is already 12:50 PM. None appeared for the applicant/accused.

It appears that the applicant/accused is not interested in pursuing the present matter and hence, the present application is dismissed for non appearance on behalf of the applicant/accused.

The application is accordingly disposed of.


(Lal Singh) 05/06/2020
ASJ-05(W)/THC/Delhi
05.06.2020(P)

**IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT,
TIS HAZARI COURTS, DELHI**

FIR No. 318/2018

PS Patel Nagar

U/s 186/353/307/147/148/149/34 IPC & Section 25 Arms Act.

State Vs. Pawan Kumar Gautam

05.06.2020

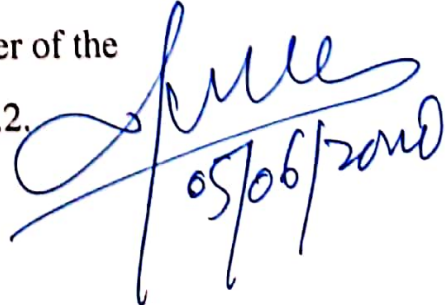
Present : Sh.M.A.Khan, Id. Addl. PP for the State.
Sh.Ram Narain Singh and Sh. Anand Shailani, Ld.
Counsels for the applicant/accused.
ASI Ved Prakash on behalf of the IO in person.

This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for extension of interim bail.

As per reply, SI Satyavir Singh seeks time to verify the medical treatment documents of father of the applicant/accused.

Ld. Counsel for the applicant/accused submits that vide order dt. 15.05.2020, this Court has granted interim bail to the applicant/accused for a period of 20 days and same is expiring today. He further submits that earlier, the interim bail was granted on the medical condition of father of the applicant/accused as he is suffering from heart ailment. He further submits that now the father of the applicant/accused has been admitted in RML hospital on 03.06.2020 for treatment of Pancreas and Appendix and the father of the

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05/06/2020

: 2 :

applicant/accused has developed multi problems and he has been advised for surgery. Alongwith the application, copy of order dt. 15.05.2020 has also been annexed.

SI Satyavir Singh mentioned in his reply that the medical documents of the father of the applicant/accused have not been verified as yet and seeks some time.

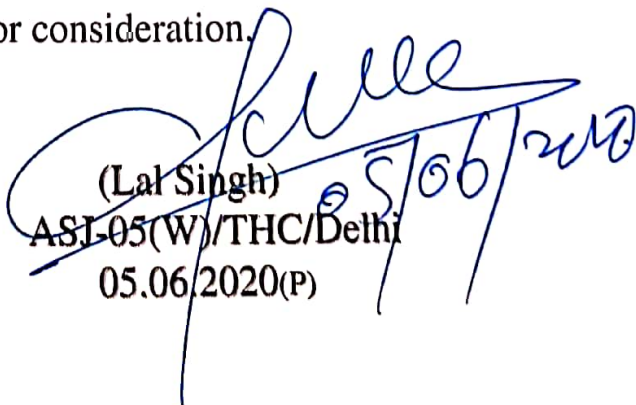
In view of the above facts & circumstances, the interim bail already granted to the applicant/accused on 15.05.2020 is extended till 10.06.2020 on the same terms and condition of order dt.15.05.2020.

IO/SHO concerned is directed to verify the medical documents of the father of the applicant/accused and family details of the applicant/accused and to file the report on 10.06.2020.

Copy of this order be sent to the concerned Jail Supdt.

Copy of this order be given dasti to ld. Counsel for the applicant/accused.

Put up on 10.06.2020 for consideration.


(Lal Singh)
ASI-05(W)/THC/Delhi
05.06.2020(P)

**IN THE COURT OF SH. LAL SINGH, LD.ASJ-05
(WEST)/THC/DELHI.**

FIR No.488/18

PS: Nangloi

State Vs. Banti

U/s 392/394/352/411/120B/34 IPC & Section 25/27 Arms Act

05.06.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh.Arprit Bhalla, Ld. Counsel for the applicant/accused.
IO SI Sunil in person.

The present application w/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of bail.

IO has filed reply to the above application.

Since the present application has been filed for regular bail, therefore, the record of the case is required.

Let the file/record of the case be called from the court concerned, returnable for 10.06.2020.

Put up on 10.06.2020 for consideration.

(Lal Singh)

ASJ-05(W)/THC/Delhi

05.06.2020

IN THE COURT OF SH. LAL SINGH, LD.ASJ-05
(WEST)/THC/DELHI.

FIR No.144/20

PS: Khyala

State Vs. Lalit Sonkar

U/s 354A, B, D IPC & Section 8/12 POCSO Act

05.06.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh.H.P. Singh and Sh. Arprit Bhalla, Ld. Counsel for the
applicant/accused.
Complainant/victim in person alongwith Ms. Mani
Chaudhary Advocate.
IO SI Manju Yadav in person.

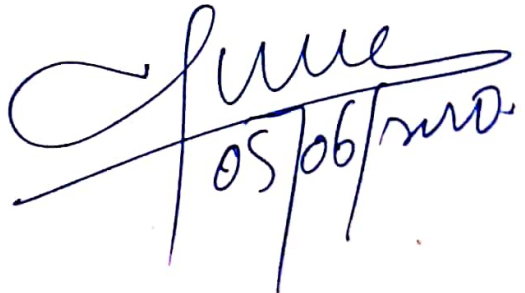
This application u/s 439 Cr.P.C., has been filed on behalf
of applicant/accused for grant of interim bail.

The reply has already been filed on behalf of IO.

Argument partly heard.

Ld.counsel for the applicant/accused submits that
applicant/accused was residing separately from the victim for last two
years and there was a litigation of Domestic Violence as well as
divorce petition between the applicant/accused and mother of the
victim and in the Domestic Violence case, the present victim is also a
party. He further submits that he can produce the copies of the cases
between the applicant/accused and mother of the victim. He further

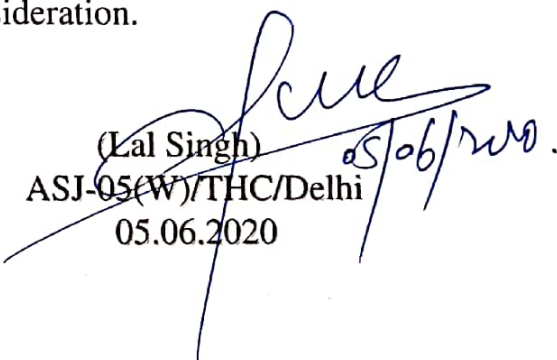
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05/06/2020

submits that victim is residing with her mother.

Let previous involvement report be also filed by
IO/SHO, returnable for 10.06.2020.

Put up on 10.06.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
05.06.2020

**IN THE COURT OF SH. LAL SINGH, LD.ASJ-05
(WEST)/THC/DELHI.**

FIR No. 253/20

PS: Khyala

State Vs. Abhishek Kumar

U/s 7 of E.C. Act, 53 of D.M. Act, 3 of E.D. Act, 188/409 of IPC

05.06.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
None for applicant/accused.

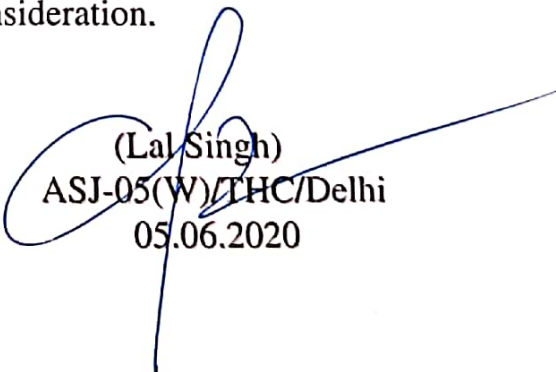
The present application u/s 438 Cr.P.C., has been filed on behalf of applicant/accused for grant of anticipatory bail.

None appeared for applicant/accused despite of several calls.

Perusal of file shows that on last date of hearing i.e. 11.05.2020 also none appeared for the applicant/accused.

Therefore, in the interest of justice, matter is adjourned for 27.06.2020.

Put up on 27.06.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
05.06.2020

IN THE COURT OF SH. LAL SINGH, LD.ASJ-05
(WEST)/THC/DELHI.

FIR No.12633/19
PS: Punjabi Bagh
State Vs. Abdul
U/s 392/397/411/34 IPC

05.06.2020

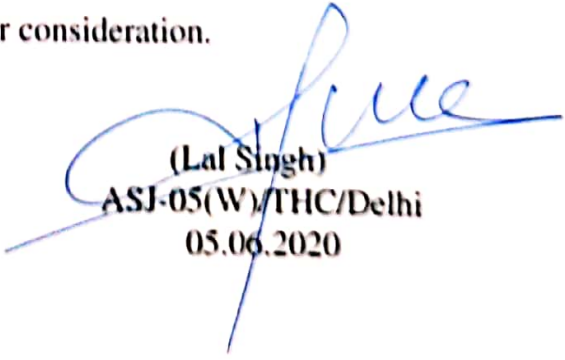
Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh.Sunil Tomar, Ld. Counsel for the applicant/accused.
IO is absent

This application u/s 439 Cr.P.C., has been filed on behalf
of applicant/accused for grant of interim bail.

Reply has already been filed on behalf of IO ASI
Ghanshyam Singh.

Issue notice to IO/SHO concerned to file report
regarding previous involvement of applicant/accused, returnable for
09.06.2020.

Put up on 09.06.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
05.06.2020

IN THE COURT OF SH. LAL SINGH, LD. ASJ-05
(WEST)/THC/DELHI.

Misc. Application
FIR No.127/19
PS: EO/W West
State Vs. Tabrez Kamal
U/s 420/467/468/471/120B IPC

05.06.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State,
Sh. Azhar Alam, Ld. Counsel for the applicant/accused.

The present application has been filed on behalf of applicant/accused for modification of order dated 03.06.2020.

At this stage, Ld. Counsel for the applicant/accused submits that in this case the applicant/accused was granted interim bail for eight weeks on 14.04.2020 and in the order dated 14.04.2020 it is clearly mentioned that the period of eight weeks shall commence from the date of his actual release. He also submits that thereafter, vide order dated 21.04.2020 it has been clarified that the order dated 14.04.2020 shall be considered to be passed for the offence U/s 420/467/468/471/120B IPC. He further submits that the applicant/accused was released on 22.04.2020 and hence, eight weeks will complete on 16.06.2020.

Let file of order dated 14.04.2020 be requisitioned from Filing Section, returnable for 10.06.2020.

Put up on 10.06.2020 for consideration.

(Lal Singh)
ASJ-05(W)/THC/Delhi
05.06.2020

**IN THE COURT OF SH. LAL SINGH, LD.ASJ-05
(WEST)/THC/DELHI.**

**Bail Application No.1107
FIR No. 84/20
PS: Paschim Vihar West
State Vs. Inder Shah
U/s 354/451/379/323/506/34 IPC**

05.06.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh.Girish Kumar, Ld. Counsel for the applicant/accused.
IO SI Ritu Raj on behalf of IO in person.

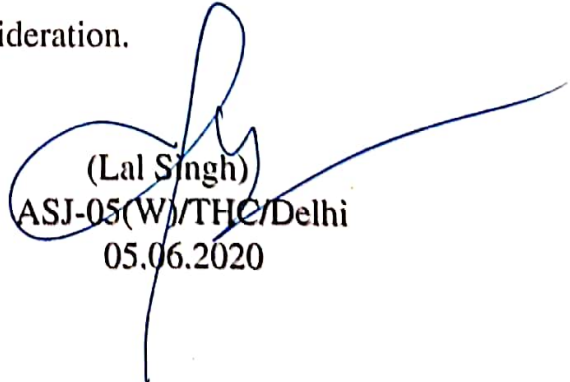
The present application u/s 438 Cr.P.C., has been filed on behalf of applicant/accused for grant of bail and same are listed today for consideration.

SI Ritu Raj has seeks time as IO is stated to be in Home Isolation till 15.06.2020.

Ld. Counsel for applicant/accused submits that the accused has already joined the investigation on 03.06.2020.

In view of the above, the interim already granted, shall continue till next date of hearing i.e.29.06.2020.

Put up on 29.06.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
05.06.2020

**IN THE COURT OF SH. LAL SINGH, LD.ASJ-05
(WEST)/THC/DELHI.**

Bail Application No.1163

FIR No.102/20

PS: Patel Nagar

State Vs. Pawan @ Anda

U/s 392/397/34 IPC

05.06.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh. Shamim A. Khan, Ld. Counsel for the applicant/accused.
IO ASI Ved Prakash in person.

The present application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of bail.

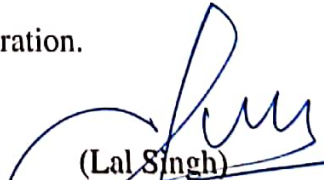
IO ASI Ved Prakash has filed reply to the above application.

Persual of the reply shows that the applicant/accused has already filed similar application and same is fixed for 08.06.2020.

At this stage, Sh. Zia Afroz, Advocate submits that he has earlier filed an application u/s 439 Cr.P.C., on behalf of the applicant/accused and same is listed today for 08.06.2020.

Therefore, in view of the above facts & circumstances, the present application be also listed on 08.06.2020.

Put up on 08.06.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
05.06.2020

**IN THE COURT OF SH. LAL SINGH, LD.ASJ-05
(WEST)/THC/DELHI.**

**Bail Application No.596
FIR No.252/17
PS: Paschim Vihar West
State Vs. Poonam Bakshi
U/s 419/420/468/471 IPC**

05.06.2020

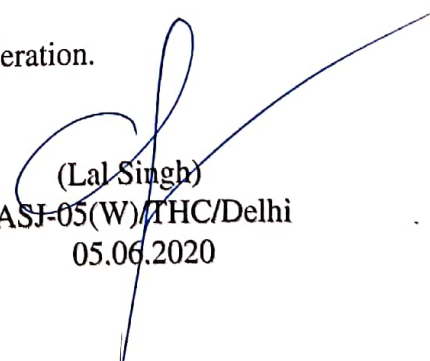
Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
None for the applicant/accused.
IO is absent

This application u/s 438 Cr.P.C., as filed by
applicant/accused is listed today for consideration.

None appeared for the applicant/accused.

Therefore, in the interest of justice, matter is adjourned
for 20.06.2020.

Put up on 20.06.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
05.06.2020

IN THE COURT OF SH. LAL SINGH, LD.ASJ-05 (WEST)/THC/DELHI.

FIR No. 381/14

PS: Patel Nagar

State Vs. Ravi @ Revadhar Joshi & Ors.

U/s 302/394/411/34 IPC

05.06.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh.Shadman Ali, Ld. Counsel for the applicant/accused
Ravi @ Ravinder Joshi through video conferencing on
Cisco Webex.
ASI Ved Prakash on behalf of IO.

The present application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of interim bail.

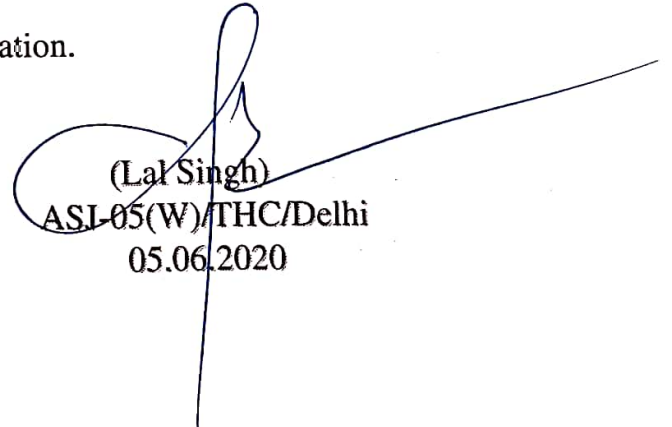
ASI Ved Prakash has filed reply to the above application on behalf of SI Kamal Sharma and in the said reply it is submitted that the facts of the case and plea taken by accused could not be verified in such a short period.

Ld. Counsel for the applicant/accused submits that the report of conduct of applicant/accused may be called from concerned jail.

Issue notice to concerned Jail Superintendent, Tihar, to file the report qua conduct of the applicant/accused as well as custody period of applicant/accused, returnable for 10.06.2020.

Issue notice to IO/SHO concerned to file report regarding previous involvement of applicant/accused, returnable for 10.06.2020.

Put up on 10.06.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
05.06.2020

IN THE COURT OF SH. LAL SINGH, LD.ASJ-05
(WEST/THC/DELHI.

FIR No. 224/17

PS: Tilak Nagar

State Vs. Kuldeep Singh @ Thakur

U/s 302 IPC

05.06.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh. Pankaj Kumar, Ld. Counsel for the applicant/accused
through video conferencing on Cisco Webex.
IO Insp. Kashmiri Lal in person.

The present application u/s 439 Cr.P.C., has been filed
on behalf of applicant/accused for grant of bail.

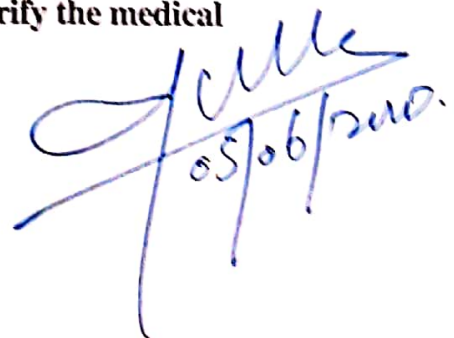
IO Insp. Kashmiri Lal has filed reply to the above
application. As per reply of IO Insp. Kashmiri Lal, the applicant/
accused is involved in 18 cases.

Ld. Counsel for the applicant/accused submits that the
wife of the applicant/accused is unwell and hence, the
applicant/accused has moved the present application.

IO has mentioned in the reply that the medical
documents of wife of applicant/accused could not be verified as he
has not received the same.

Issue notice to IO of the case to verify the medical

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05/06/2020

**documents/treatment document of wife of the applicant/accused,
returnable for 08.06.2020.**

Let copies of the medical documents of wife of
applicant/accused be sent to the IO alongwith notice.

Put up on 08.06.2020 for consideration.

(Lal Singh)
ASJ-05(W)/THC/Delhi
05.06.2020

IN THE COURT OF SH. LAL SINGH, LD.ASJ-05
(WEST)/THC/DELHI.

FIR No. 159/16
PS: Patel Nagar
State Vs. Manoj Mahto & Anr.
U/s 302/325/34 IPC

05.06.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh. Ashish Aggarwal, Ld. Counsel for the applicant/accused
Vinod Mahto through video conferencing on Cisco Webex.
ASI Ved Prakash on behalf of IO.

The present application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of interim bail.

ASI Ved Prakash has filed reply on behalf of SI Kamal Sharma and it is submitted in the reply that facts of the case and plea taken by the applicant/accused could not be verified in such a short period and requested to give some more time to file reply.

Issue notice to concerned Jail Superintendent, Tihar, to file the report qua conduct of the applicant/accused as well as period of custody of applicant/accused, returnable for 09.06.2020

Issue notice to IO/SHO concerned to file report regarding previous involvement of applicant/accused, returnable for 09.06.2020.

Put up on 09.06.2020 for consideration.

(Lal Singh)
ASJ-05(W)/THC/Delhi
05.06.2020

IN THE COURT OF SH. LAL SINGH, LD.ASJ-05
(WEST)/THC/DELHI.

FIR No. 159/16
PS: Patel Nagar
State Vs. Manoj Mahto & Anr.
U/s 302/325/34 IPC

05.06.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh. Ashish Aggarwal, Ld. Counsel for the applicant/accused
Manoj Mahto through video conferencing on Cisco Webex.
ASI Ved Prakash on behalf of IO.

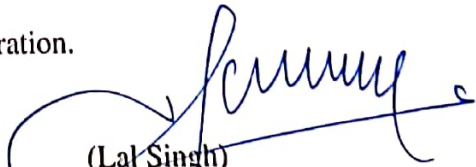
The present application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of interim bail.

ASI Ved Prakash has filed reply on behalf of SI Kamal Sharma and it is submitted in the reply that facts of the case and plea taken by the applicant/accused could not be verified in such a short period and requested to give some more time to file reply.

Issue notice to concerned Jail Superintendent, Tihar, to file the report qua conduct of the applicant/accused as well as period of custody of applicant/accused, returnable for 09.06.2020

Issue notice to IO/SHO concerned to file report regarding previous involvement of applicant/accused, returnable for 09.06.2020.

Put up on 09.06.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
05.06.2020

IN THE COURT OF SH. LAL SINGH, LD.ASJ-05 (WEST)/THC/DELHI.

FIR No. 47/20

PS: Paschim Vihar West

State Vs. Zakir

U/s 376/506 IPC

05.06.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh. Manoj Kumar, Ld. Counsel for applicant/accused through
phone on the phone of Reader.
None for victim/complainant.
IO is absent.

The present application has been filed on behalf of
applicant/accused for grant of interim bail.

Reply has been received on behalf of W SI Anita Kumari,
however, she is absent.

Though, the matter is listed today for hearing through video
conferencing and the link for the same has sent by this court on the email address
of Ld. Counsel for the applicant/accused, however, Ld. Counsel for the
applicant/accused submits that due to low network, he is unable to connect video
conference and hence, he telephonically informed to put the matter on
08.06.2020.

The present matter pertains to offence u/s 376 IPC and hence,
notice is required to be sent to victim/complainant.

**Issue notice to the victim/complainant through IO of the case,
returnable for 08.06.2020.**

Put up on 08.06.2020 for consideration.

(Lal Singh)
ASJ-05(W)/THC/Delhi
05.06.2020

**IN THE COURT OF SH. LAL SINGH, LD.ASJ-05
(WEST)/THC/DELHI.**

FIR No.202/18

PS: tilak Nagar

State Vs. Arif @ Shokin

U/s 392/397/120B/411/34 IPC and 25/27 Arms Act

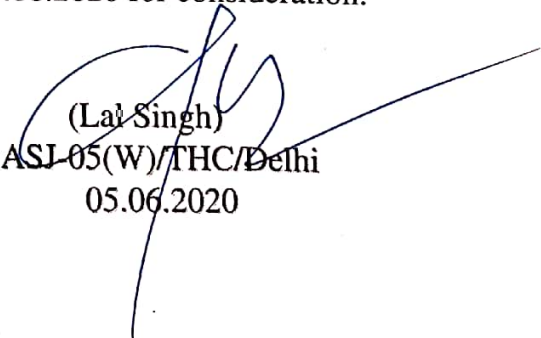
05.06.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Ms. Archana Ruhela, Ld. Counsel for the
applicant/accused through her phone on the phone of Reader.

This application u/s 439 Cr.P.C., is listed today for
consideration.

Though, the matter is fixed for today for hearing through
video conference, however, Ld. Counsel for the applicant/accused
submitted through phone that she is unable to attend the video conference
today and she has also submitted that in this case she has noted the next
date of hearing as 15.06.2020. She further submits that even IO has noted
the next date as 15.06.2020. Ld. Counsel for the applicant/accused submits
that the present matter may be fixed for 15.06.2020.

In view of the above, put up on 15.06.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
05.06.2020

IN THE COURT OF SH. LAL SINGH, LD.ASJ-05 (WEST)/THC/DELHI.

FIR No.408/12

PS: Punjabi Bagh

State Vs. Mangloo

U/s 302/324/394/397/201/411 IPC

05.06.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh. Ankur Rai, Ld. Counsel for the applicant/accused
through video conferencing on Cisco Webex.
SI Naveen on behalf of IO.

This application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of interim bail.

SI Naveen has filed reply to the above application.

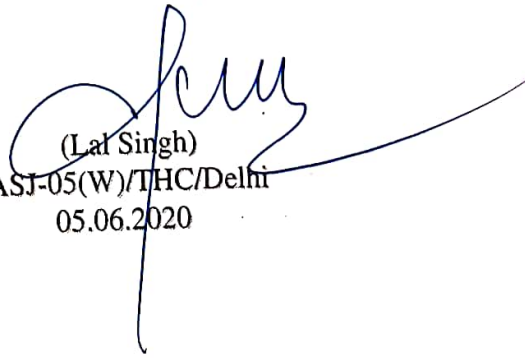
SI Naveen has also filed the previous involvement report of applicant/accused and as per which there is no other case against the applicant/accused.

The conduct report of applicant/accused Mangloo has also been received from Superintendent, Central Jail No. 8/9, Tihar and as per which one punishment has been recorded against UTP Mangloo S/o Amar Nath in the year 2019 and the conduct of the applicant/accused is unsatisfactory.

At this stage, Ld. Counsel for the applicant/accused submits that the present application may be kept pending and same may be taken up after a week or ten days.

In view of the above submissions, matter is adjourned for 12.06.2020.

Put up on 12.06.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
05.06.2020

IN THE COURT OF SH. LAL SINGH, LD.ASJ-05
(WEST)/THC/DELHI.

Smt. Pooja Garg Vs. Vijay Kumar & Anr.

15.05.2020

Present criminal appeal is received from filing section.

Present : None for the appellant.

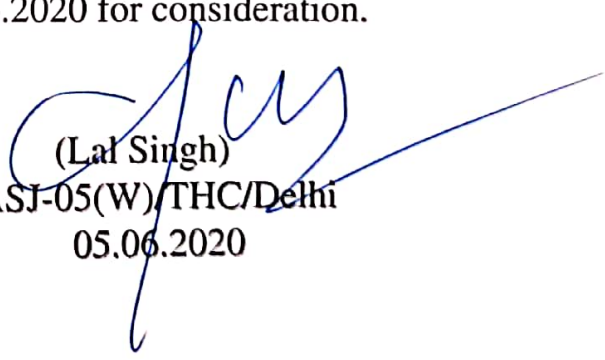
The present appeal has been filed against the impugned judgment dated 28.2.2020 and order on sentence dated 12.03.2020 passed by Sh. Rinku Jain, Ld. MM(West), THC, Delhi, in complaint Case No.23987/16.

Since morning none appeared for the applicant/accused.

It is 4:40 P.M.

Reader of the court submits that the counsel has informed him telephonically to put up this matter for 06.06.2020.

Therefore, put up on 06.06.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
05.06.2020

IN THE COURT OF SH. LAL SINGH, LD.ASJ-05
(WEST)/THC/DELHI.

FIR No. 211/19
PS: Patel Nagar
State Vs. Rakesh Kumar
U/s 363/376 IPC

05.06.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh. Suresh Prasad, Ld. Counsel for the applicant/accused
through video conferencing on Cisco Webex.
IO is absent.
Victim/complainant is also not present.

Matter is listed today for consideration on the application u/s
439 Cr.P.C. for grant of bail.

Reply is received from SI Nisha, however, she is absent.

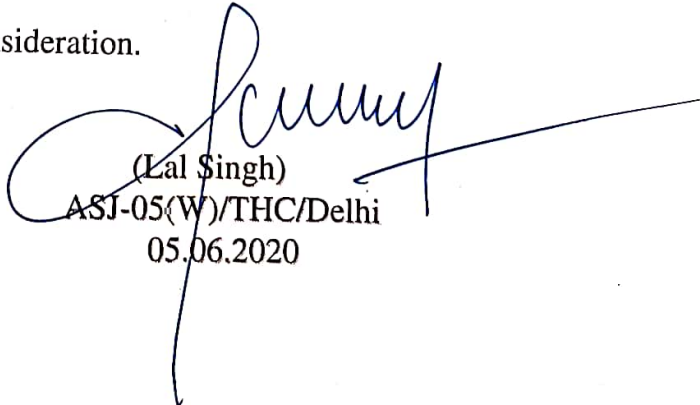
On 04.06.2020, the victim was called through IO/SHO
concerned, however, neither victim/complainant nor IO is present.

**Issue notice to victim/complainant through IO of the case,
returnable for 08.06.2020.**

IO is directed to remain present on next date of hearing.

Ld. Counsel for the applicant/accused submits that on next
date of hearing he will appear in person physically to argue on the above
matter.

Put up on 08.06.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
05.06.2020

IN THE COURT OF SH. LAL SINGH, LD.ASJ-05
(WEST)/THC/DELHI.

FIR No. 283/19

PS: Patel Nagar

State Vs. Vinod @ Sonu @ Ganja

U/s 307/323/324/341/201/34 IPC & 25 of Arms Act

05.06.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh. Vineet Jain, Ld. Counsel for the applicant/accused
through video conferencing on Cisco Webex.
Sh. Mohan Singh, Ld. Counsel for complainant.
ASI Ved Prakash on behalf of IO.

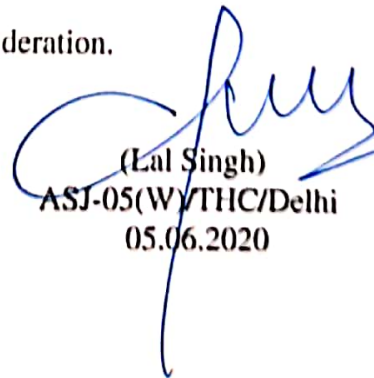
The present application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of interim bail on the ground of marriage of his real sister.

Reply has been filed by ASI Ved Prakash on behalf of SI Pawan Sharma.

Ld. Counsel for the applicant/accused submits that the earlier the bail application of applicant/accused was dismissed on 03.06.2020, however, the applicant/accused has filed the present application on the ground of marriage of his sister.

Let notice be issued to IO/SHO concerned to verify the factum of marriage of sister of applicant/accused, returnable for 09.06.2020.

Put up on 09.06.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
05.06.2020

IN THE COURT OF SH. LAL SINGH, LD.ASJ-05
(WEST)/THC/DELHI.

Bail Application No.1074, 1075 & 1076/20

FIR No.84/20

PS: Paschim Vihar West

U/s 354/451/379/323/506/34 IPC

State Vs. (1) Mohini Singhal

(2) Kamal Singhal

(3) Santosh Singhal

05.06.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh.Saurabh Goel, Ld. Counsel for the applicants/accused
persons.
SI Ritu Raj on behalf of IO in person.

The present applications u/s 438 Cr.P.C., have been filed on behalf of applicants/accused persons for grant of anticipatory bail and same are listed today for consideration.

SI Ritu Raj has filed an application seeking time as IO is stated to be in Home Isolation till 15.06.2020.

Ld. Counsel for applicants/accused submits that the accused persons have already joined the investigation on 03.06.2020.

In view of the above, the interim already granted, shall continue till next date of hearing i.e.29.06.2020.

Put up on 29.06.2020 for consideration.

(Lal Singh)
ASJ-05(W)/THC/Delhi
05.06.2020

**IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT, TIS
HAZARI COURTS, DELHI**

**Bail Application No. 1119
FIR No. 476/2020
PS Rajouri Garden
U/s 323/341/379/34/506 IPC
State Vs. Vineet Tetri**

05.06.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State.
Sh.A.D.Malik, Ld. Counsel for the applicant/accused.
Sh. Abhinav Sharma, complainant in person.
IO/SI Rajender Daka in person.

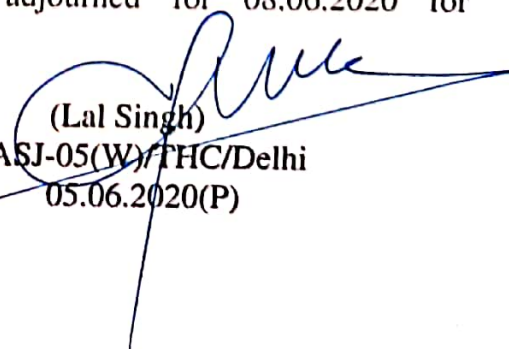
This application u/s 438 Cr.P.C. has been filed by the applicant/accused for grant of anticipatory bail and same is listed today for consideration.

IO has filed fresh reply to the abovesaid application.

At the very outset, Ld. Counsel for the applicant/accused submits that he is seeking adjournment for arguments on this application and requested to adjourn the present matter for 08.06.2020.

Complainant has not objected the adjournment as sought by the Id. Counsel for the applicant/accused.

Accordingly, matter is adjourned for 08.06.2020 for arguments.


(Lal Singh)
ASJ-05(W)/THC/Delhi
05.06.2020(P)

IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT, TIS
HAZARI COURTS, DELHI

FIR No. 862/2014
PS Rajouri Garden
U/s 307/302/34 IPC
State Vs. Ramanand Sagar

05.06.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State.
Sh.Zea Afroz, Ld. Counsel for the applicant/accused.
IO is absent.

The present application u/s 439 Cr.P.C. is listed today for consideration.

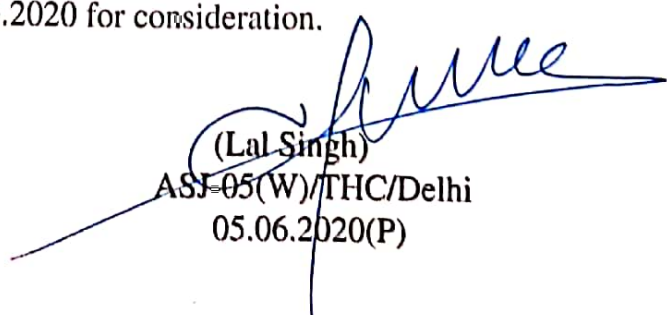
Though, the application was scheduled to be fixed for today for hearing through Video conferencing, however, Id. Counsel has appeared in person.

Reply has been received on behalf of SI Ajay Kumar.

Issue Notice to the concerned Jail Supdt., to file report regarding conduct of the applicant/accused as well as period of custody of the applicant/accused, returnable for 11.06.2020.

Notice be also issued to the IO/SHO concerned to file report regarding previous involvement of the applicant/accused for the next date of hearing.

Put up on 11.06.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
05.06.2020(P)

IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT,
TIS HAZARI COURTS, DELHI

FIR No. 195/2018

PS Mianwali Nagar

U/s 307/34 IPC & Section 25/27/54/59 Arms Act

State Vs. Arjun

05.06.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State.
Sh.Divanshu Sehgal, Ld. Counsel for the
applicant/accused.
SI Rituraj, on behalf of the IO in person.

This application for interim bail has been filed on behalf
of the applicant/accused.

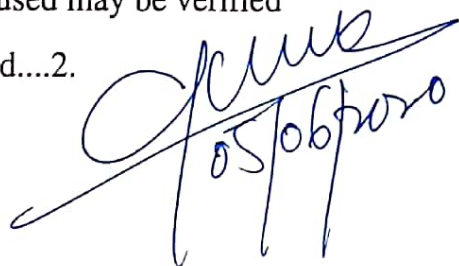
SI Rituraj has filed previous involvement report of the
applicant/accused.

Reply to the above application has already been filed by
the IO.

As per report of SI Rituraj, the applicant/accused is
involved in 7 cases including the present case and out of which, in
four cases, the applicant/accused has been acquitted and in two cases
are pending trial and in one case, he has been convicted.

Ld. Counsel for the applicant/accused submits that the
medical report of the mother of the applicant/accused may be verified

Contd....2.



Arjun
05/06/2020

: 2 :

as she is suffering from illness and there is no one in the house to look after her.

Let medical documents of the mother of the applicant/accused be verified through IO/SHO concerned, returnable for 09.06.2020.

Put up on 09.06.2020 for consideration.

(Lal Singh)
ASJ-05(W)/THC/Delhi
05.06.2020(P)

**IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT,
TIS HAZARI COURTS, DELHI**

Bail Application Nos. 745 & 746

FIR No. 266/2019

PS Tilak Nagar

U/s 420/406/34 IPC

State Vs. (1) Prateek Mangi

and

(2) Naveen Mangi

05.06.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State.
None for the applicant/accused.
IO is absent.

As none appeared for the applicants/accused persons.

Therefore, in the interest of justice, no adverse order is
passed.

Put up on 17.06.2020 for consideration.

(Lal Singh)
ASJ-05(W)/THC/Delhi
05.06.2020(P)

IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT,
TIS HAZARI COURTS, DELHI

FIR No. 399/2019

PS Moti Nagar

U/s 376DA/366A/354A IPC and Section 6 & 8 of POCSO Act

State Vs. Ankit Chaudhary

05.06.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State.
Sh.Prashant Yadav, Ld. Counsel for the
applicant/accused.
IO is absent.
Complainant/Victim is also absent.

This application has been filed by the applicant/accused
for grant of interim bail.

Perusal of order dt. 03.06.2020 shows that Victim is to
be heard today through Video conferencing from Childrens Home,
Hari Nagar, Delhi.

However, report is received from Dy. Supdt., Central Jail
No. 4, Tihar, Delhi seeking three working days time to file desired
report regarding medical report/status of the applicant/accused.

In view of the above report of Dy. Supdt., Central Jail
No.4, let matter be adjourned for 09.06.2020.

The victim be heard on 09.06.2020 through Video

Contd....2.

[Handwritten signature]
05/06/2020

: 2 :

Conferencing from Childrens Home, Hari Nagar, Delhi and necessary arrangements be made for the same.

Issue fresh Notice to the concerned Jail Supdt. to file the medical report/status of the applicant/accused, returnable for 09.06.2020.

Put up on 09.06.2020 for consideration.

(Lal Singh)
ASJ-05(W)/THC/Delhi
05.06.2020(P)

**IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT, TIS
HAZARI COURTS, DELHI**

Bail Application No. 1164

FIR No. 126/2020

PS Paschim Vihar East

U/s 363/364A/506/120B IPC

State Vs. Pappu Kumar Pandey

05.06.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State.
Sh.Anil Kumar Mishra, Id. Counsel for the
applicant/accused.
IO/ASI Anil Kumar in person.

This application u/s 439 Cr.P.C. has been filed on behalf of
the applicant/accused for grant of bail.

IO has filed reply to the above application.

IO submits that in this case, the applicant/accused was
arrested on 27.03.2020 and as yet, investigation is not complete.

At this stage, Id. Counsel for the applicant/accused submits
that he wants to withdraw the present application and he may be permitted
to withdraw the same with liberty to file afresh.

In view of the above, the present application is dismissed as
withdrawn with liberty to file afresh.

Copy of this order be given dasti to Id. Counsel for the
applicant/accused.

The application is accordingly disposed of.

(Lal Singh)
ASJ-05(W)/THC/Delhi
05.06.2020(P)

**IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT,
TIS HAZARI COURTS, DELHI**

Bail Application No. 1161

FIR No. 103/2020

PS Nangloi

U/s 364A/387/506/120B/34 IPC

State Vs. Kamal

05.06.2020

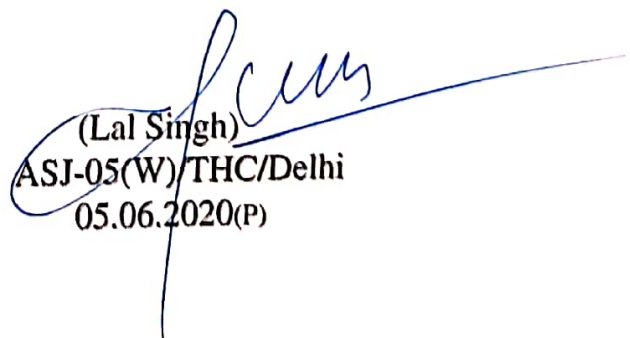
Present : Sh.M.A.Khan, Id. Addl. PP for the State.
None for the applicant/accused.
SI Sunil, on behalf of the IO in person.

This application has been filed by the applicant/accused
for grant of bail.

However, none appeared for the applicant/accused.

SI Sunil submits that IO has intimation to appear in this
case on 06.06.2020.

Therefore, put up on 06.06.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
05.06.2020(P)

**IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT,
TIS HAZARI COURTS, DELHI**

**Bail Application No. 1148
FIR No. 122/2020
PS Patel Nagar
U/s 392/394/34 IPC
State Vs. Adi @ Raju**

05.06.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State.
Sh.Anil Sharma, Ld. Counsel for the applicant/accused.
IO/ASI Virender Kumar in person.

The present application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for grant of bail and same is listed today for consideration.

IO has already filed reply to the above application.

Ld. counsel for the applicant/accused seeks one opportunity for arguments.

Put up on 08.06.2020 for arguments.

(Lal Singh)
ASJ-05(W)/THC/Delhi
05.06.2020(P)

IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT,
TIS HAZARI COURTS, DELHI

Bail Application No. 579

FIR No. 86/2020

PS Paschim Vihar

U/s 498A/406/34 IPC

State Vs. Aditya Gupta

05.06.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State.
None for the applicant/accused.
IO is absent.

This application u/s 438 Cr.P.C. as filed on behalf of the
applicant/accused is listed today for consideration.

None appeared for the applicant/accused.

Therefore, the matter is adjourned for 16.06.2020.

Put up on 16.06.2020 for consideration.

(Lal Singh)
ASJ-05(W)/THC/Delhi
05.06.2020(P)

**IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT,
TIS HAZARI COURTS, DELHI**

**Bail Application No. 1162
FIR No. 183/2020
PS Paschim Vihar East
U/s 376/328/366 IPC
State Vs. Amit Kumar**

05.06.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State.
Sh.P.K. Garg, Ld. Counsel for the applicant/accused.
Sh. D.S. Kumar, Id.counsel for the complainant/victim
alongwith Complainant/Victim in person.
IO/SI Lucky Lama in person.

This application u/s 439 Cr.P.C. has been filed on behalf
of the applicant/accused for grant of regular bail.

IO has filed reply to the above application.

Arguments partly heard.

Ld. Counsel for the applicant/accused seeks one more
opportunity for further arguments.

Put up on 11.06.2020 for further arguments.

(Lal Singh)
ASJ-05(W)/THC/Delhi
05.06.2020(P)

**IN THE COURT OF SH. LAL SINGH, LD.ASJ-05
(WEST)/THC/DELHI.**

FIR No.108/19

PS: Paschim Vihar West

State Vs. Davinder Kaur @ Sonia

U/s 302/201/120B/34 IPC

05.06.2020

Present : Sh. M.A.,Khan, Ld. Addl. PP for the State.
Sh. Abhisekh Sharma, Ld. Counsel for the
applicant/accused through his mobile phone to the
mobile phone of Reader.
None for IO.

The present application u/s 439 Cr.P.C., has been filed
on behalf of applicant/accused for grant of bail.

Ld. Counsel for applicant/accused informed to the court
through phone on the mobile phone of Reader stating that his laptop
is not working today and he is seeking adjournment.

Therefore, put up on 10.06.2020 for consideration.

(Lal Singh)
ASJ-05(W)/THC/Delhi
05.06.2020

**IN THE COURT OF SH. LAL SINGH, LD.ASJ-05
(WEST)/THC/DELHI.**

FIR No. 375/09

PS: Nangloi

State Vs. Yeshu @ Rajbir

U/s 302/120B IPC & 25 Arms Act

05.06.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh. Pradeep Khatri, Ld. Counsel for the applicant/accused
through video conferencing on Cisco Webex.

SI Sunil on behalf of IO.

This application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of interim bail.

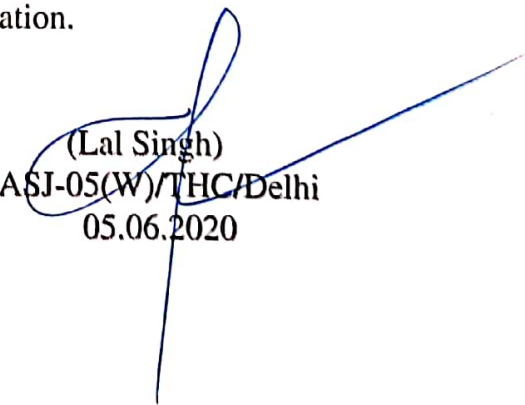
SI Sunil has filed reply on behalf of Inspector Vipin Kumar.

Alongwith the reply the previous involvement report of applicant/accused has been annexed and as per which applicant/accused is not involved in any other case except the present one.

Ld. Counsel for the applicant/accused submits that the conduct report may be called from the jail.

Issue notice to concerned Jail Superintendent, Tihar, to file the report qua conduct of the applicant/accused as well as period of custody of the applicant/accused, returnable for 09.06.2020

Put up on 09.06.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
05.06.2020

(1)
IN THE COURT OF SH. LAL SINGH, LD.ASJ-05
(WEST)/THC/DELHI.

Bail Application No.1135
FIR No.18/20
PS: Patel Nagar
State Vs. Raman Kumar
U/s 394/397/34 IPC

05.06.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh. Monis Ahmad, Ld. Counsel for the
applicant/accused.
IO ASI Ved Prakash in person.

The present application u/s 439 Cr.P.C., has been filed
on behalf of applicant/accused for grant of bail.

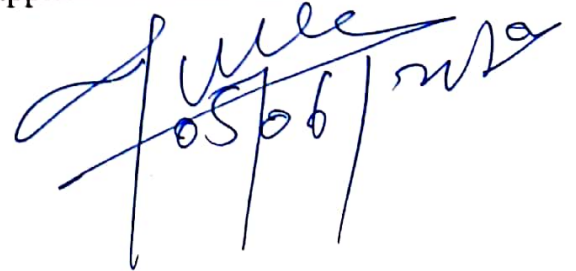
The reply has already been filed in this matter. However,
today IO ASI Ved Prakash has filed fresh reply regarding previous
involvement of applicant/accused.

Argument heard for some time.

Ld. Counsel for the applicant/accused submits that the
accused has been falsely implicated in this case at the instance of co-
accused. He further submits that the applicant/accused is physically
challenged person and he is in custody since 19.01.2020.

Ld. Addl. PP submits that the applicant/accused is the

Page 1 of 2

A handwritten signature in blue ink, followed by the date '05/06/2020' written vertically.

(2)

main accused in this case and he further submits that the applicant/accused is involved in three other cases and out of which one of the case is similar in nature.

At this stage, Ld. Counsel for the applicant/accused submits that he is withdrawing the present application and he may be permitted to withdraw the same.

In view of the above facts & circumstances as well as submissions of Ld. Counsel for the applicant/accused, the present application is dismissed as withdrawn.

The application u/s 439 Cr.P.C., is disposed of accordingly.

Copy of this order be given dasti as prayed.

(Lal Singh)
ASJ-05(W)/THC/Delhi
05.06.2020

**IN THE COURT OF SH. LAL SINGH, LD.ASJ-05
(WEST)/THC/DELHI.**

Bail Application No.1136

FIR No.132/2020

PS: Khyala

State Vs. Sunil @ Jalku

U/s 304/34 IPC

05.06.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh. Monis Ahmad, Ld. Counsel for the
applicant/accused.
IO is absent

The present application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of bail.

In this case neither IO is present nor reply has been filed. On the last date of hearing also IO was absent and reply was not filed.

Issue notice to IO/SHO concerned to appear in person and also to file reply to the bail application, returnable for 09.06.2020.

Put up on 09.06.2020 for consideration.

(Lal Singh)
ASJ-05(W)/THC/Delhi
05.06.2020